

14.44 hrs.

Title: Consideration of amendments made by Rajya Sabha in the Inter-State Water Disputes (Amendment) Bill, 2001 and Motion to agree to amendments. (Motion Adopted)

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): Sir, with your permission, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Inter-State Water Disputes Act, 1956, be taken into consideration

Enacting Formula

1. That at page 1, line 1,—

for 'Fifty-second' substitute 'Fifty-third'

Clause 1 Short title and commencement

2. That at page 1, line 3,—

for '2001' substitute '2002'

Clause 3 Amendment of Section 4

3. That at page 2, line 13, --

for '2001' Substitute '2002'"

These are very small amendments and consequential in nature. These amendments may be approved by the House.

MR. DEPUTY-SPEAKER: No Member has given his name.

The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Inter-State Water Disputes Act, 1956, be taken into consideration:—

Enacting Formula

1. That at page 1, line 1,—

for 'Fifty-second' substitute 'Fifty-third'

Clause 1 Short title and commencement

2. That at page 1, line 3,—

for '2001' substitute '2002'

Clause 3 Amendment of Section 4

3. That at page 2, line 13, --

for '2001' Substitute '2002' "

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the amendments made by the Rajya Sabha one by one.

The question is:

Enacting Formula

1. That at page 1, line 1,—

for 'Fifty-second' substitute 'Fifty-third'

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

Clause 1 Short title and commencement

2. That at page 1, line 3,—

for '2001' substitute '2002'

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

Clause 3 Amendment of Section 4

3. That at page 2, line 13, —

for '2001' Substitute '2002' "

The motion was adopted.

MR. DEPUTY-SPEAKER: *The Minister may now move that the amendments made by Rajya Sabha be agreed to.*

SHRI ARJUN SETHI: *Sir, I beg to move:*

"That the amendments made by Rajya Sabha be agreed to. "

MR. DEPUTY-SPEAKER: *The question is:*

"That the amendments made by Rajya Sabha be agreed to. "

The motion was adopted.

MR. DEPUTY-SPEAKER: *The House stands adjourned to meet again at 3.15 p.m.*

14.45 hrs

**The Lok Sabha then adjourned till fifteen minutes
past Fifteen of the Clock.**